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DIVISION BENCH  
COURT - I

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

TP/101(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 3<sup>rd</sup> July 2024**

IN THE MATTER OF	BALAJI HEIGHTS PRIVATE LIMITED VS URAL INDIA LIMITED
UNDER SECTION	SEC 433(E)/433(F) OF CA 1956

**Appearances (via video conferencing/physically)**

**CORRIGENDUM O R D E R**

1. This matter was not on board today and it was taken up upon mentioning by Ld. Counsel appearing for the Petitioning Creditor.
2. This order was delivered on 12/06/2024 in the 'daily order proceedings'. However, some inadvertent errors have been noticed and accordingly following corrections to the order are hereby ordered. Para 2 shall be read as under :
  2. Leave is granted to substitute the new entity Sanmarg Pvt. Ltd. in place of Balaji Heights Pvt. Ltd. in view of the merger that has been taken place vide order dated 17.02.2016 passed in CP No. 292/2015.  
“ Ld. Counsel for the petitioning Creditor is directed to make necessary corrections/ amendments before the Registry of this Tribunal for substitution of name new entity “**Sanmarg Pvt.Ltd.**” in place of “Balaji Heights Pvt. Ltd.”
3. Rest of the order shall remain unchanged.

**Balraj Joshi  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**

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2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 12<sup>TH</sup> JUNE 2024**

IN THE MATTER OF	<b>BALAJI HEIGHTS PRIVATE LIMITED VS URAL INDIA LIMITED</b>
UNDER SECTION	<b>SEC 433(E)/433(F) OF CA 1956</b>

**Appearances (via video conferencing/physically)**

Mr.Amitabh Shukla, Adv. ] For the petitioning Creditor  
Mr.Prakash Ch.Pandey,Adv. ]

**ORDER**

1. Ld.Counsel for the petitioning creditor present.
2. Leave is granted to substitute the new entity Sanmarg Pvt.Ltd. in place of Balaji Heights Pvt.Ltd. in view of the merger that has been taken place vide order dated 17/02/2016 passed in CP No. 292/2016.
3. Let the same be done within four weeks.
4. List the matter on **19/07/2024**.

**Balraj Joshi  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**